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(NO.PATNA 1717) PATNA, TUESDAY, 18TH NOVEMBER 2025

PATNA HIGH COURT

NOTIFICATION

The 18th November, 2025

No. X-02-2024 A.D. (Rules) 2805 (R)—In exercise of the powers conferred by **Clause (2) of Article 229 of the Constitution of India**, the Acting Chief Justice of the High Court of Judicature at Patna makes the following amendment in the **Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) Rules, 2021**.

1. *Short title and commencement-*

- (i) These Rules shall be called **the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) (10th Amendment) Rules, 2025**.
- (ii) It shall come into force with immediate effect and shall apply to such vacancies accrued before and after the amendment.

2. In Part- IV, Rule- 6, Sub-rule (H)(13)(B), the entry at Sl. No. (d) of the column- 4 captioned “Minimum Qualification/ Eligibility Conditions/ Procedure for filling up the post”, in respect of “**Regular Mazdoor (Group- C)**” **By absorption from persons engaged on daily wages having due regard to seniority**, amendment is made in the following manner:-

Existing Rule	Amended Rule
d) On completion of minimum three years’ satisfactory performance of duty.	d) On completion of minimum two years’ satisfactory performance of duty.

By Order of the Court,
PRADEEP KUMAR MALIK,
Registrar General.

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